MESSAGES FROM THE LOK SABHA

I The president's Emoluments and Pension (Amendment) Bill, 1990

II. The Salaries and Allowances of Officers of Parliament (Amendments Bill, 1990.

SECRETARY-GENERAL: Madam, I have to report to the House the following messages received from the Lok Sabha, signed by the Secretary-General of the Lok Sabha.

(I) -

"In accordance with the provisions of rule 96 of the Rule_s of Procedure and Conduct of Business in Lok Sabha, I am directed to encolse the President's Emoluments and Pension (Amendment) Bill, 1990, as passed by Lok Sabha at its sitting held on the 31st May, 1990.

2. The Speaker has certified that this Bill is a Money Bill within the meaning of article 110 of the Constitution of India."

(II)

"In accordance with the provisions of rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose the Salaries and Allowances of Officers of Parliament (Amendment) Bill, 1990, as passed by Lok Sabha at its sitting held on the 31st May, 1990

2. The Speaker has certified that this this Bill is a Money Bill within the meaning of article HO of the Constitution of India."

Sir, I lay a copy of each of the Bills on the Table.

PAPERS LAID ON THE TABLE—(Contd.)

Policy measures for the promotion Of small csale and agro based industries and changes in the procedures of Industrial Approvals

THE MINISTER OF STATE IN THE DEPARTMENT OF SMALL SCALE INDUSTRIES & AGRO AND RURAL INDUSTRIES IN THE MINISTRY OF INRUSTRY (SHRI SRIKANTA JENA): Madam, I lay on the Table a copy (in English and Hindi) of the Policy measures for the prome tion of small scale and agro-based industries and changes in procedures of Industrial Approvals (Interruptions)

THE DEPUTY CHAIRJMAN. This is a Supplementary List of Business for May 31, 1990.

SHRI JAGESH DESAI (Maharashtra); This is a policy statement and should come toy way of a statement and not as a paper laid on the Table so that we can seek clarifications.

SHRI P. UPENDRA: They can seek clarifications tomorrow.

SHRI KAMAL MORARKA (Rajasthan): "We shall have a full-scale discussion. There is no problem. I am with you.

THE DEPUTY CHAIRMAN: Now we have the Constitution (Sixty-sSfeth Amendment) Bill, 1990.

SEVERAL HON. MEMBERS: Tomorrow.

THE DEPUTY CHAIRMAN; Then we have Half-an-Hour Discussion by Shri N.K.P Salve.

SEVERAL HON. MEMBERS; That also we will have tomorrow.

SHRI N. K. P. SALVE (Maharashtra'): Madam, it is the unanimous wish of the entire House that this dis, cussion be taken up tomorrow.

THE DEPUTY CHAIRMAN: Yesterday, we had decided that we will have it today.

श्रापक भाषण का टाइम खत्म हो गया है। सास्त्रे साहत का मैटर श्रा गया है इसलिए उनको बोलने दीत्रिए। मंत्रं जो अगर तैयार होंगे तो हम को कोई तकलीफ नहीं है। श्रां हो या कल हो।

श्री एन० के० पी० सालवें: मैडम, मेरो बात सूनिए। एकाडिंग टुजपेपर जब दोनों कांस्ट ट्रांगन श्रमेंडमेंट बिल पास हो जाए तो उसके बाद मेरा नंबर है। तो जब तक दोनों जिल पास नहीं होते ? हम नहीं ले सकते हैं।

THE DEPUTY CHAIRMAN: Your point is correct, because yesterday you pointed out that it was to toe you up at 6 o'clock -Now we have decided that after both the Mis are passed, it will be taken up. So tech nically you are right. Now I will request the Minister ... Please, have some patience.

मंत्री जी, अध्य ध्रगर इजायत दे ता चन्त्र तो जाता।

If you wish, we can have it tomorrow after the Bills are passed.

SHRI JAGESH DESAI; We want to points only There will be no raise points only. There discussion.

THE MINISTER OF PETROLEUM AND CHEMICALS (SHRI M. S. GURUPADASWAMY): Even tomorrow, there is a lot of business before -the House,

THE DEPUTY CHAIRMAN; Are you going to make a promise before the House that half-an-hour will mean half an hour?

SHRI N.K.P. SALVE: So far as I am concerned, I will take as many...

THE DEPUTY CHAIRMAN; Let me hear him. Have some considera tion for Salve Sahib.

SHRI N.K.P. SALVE; I will take as many minutes as you will allow me. You press the bell and I will sit down.

THE DEPUTY CHAIRMAN; Then I request the hon. Minister and the Members who want to take it up today that we are going to have the Half-an-Hour Discussion in half an hour and we will finish it within that time tomorrow

The House is adjourned till 11 A.M. tomorrow

The House then adjourned at ten minutes past seven of the cock til eleven of the clock on Friday, the 1st June, 1990.